

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:1105

ANSWERED ON:11.12.2013

EXPEDITED DISPOSAL OF RAPE CASES

Naranbhai Shri Kachhadia;Rane Dr. Nilesh Narayan;Shukla Shri Balkrishna Khanderao Balu Shukla;Singh Shri Jagada Nand

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the steps taken to expedite disposal of rape related cases;
- (b) whether the Government is considering to enact some concrete and effective legislation on heinous crimes against women;
- (c) if so, the details thereof and the time by which it is likely to be implemented; and
- (d) the steps taken by the Government to check false rape cases?

**Answer**

MINISTER OF LAW & JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL)

(a)to(d): Government has written to the Chief Ministers of all States and Chief Justices of all High Courts to set up Fast Track Courts for concluding trial in rape cases. The States have been requested to utilize the additional positions of Judges being created in the Subordinate Judiciary in pursuance of the directions of the Supreme Court in Brij Mohan Lal case for this purpose. Government has approved making available to the State Governments 50% of the salary of these additional judges from the funds available under the 13th Finance Commission Award for morning/evening/shift courts up to 31st March 2015.

Further, in the Joint Conference of Chief Ministers of States and Chief Justices of the High Courts held on 7th April 2013, it was decided that the State Governments shall, in consultation with the Chief Justices of the respective High Courts, take necessary steps to establish suitable number of Fast Track Courts for offences against women, children, differently abled persons, senior citizens and marginalized sections of the society and provide adequate funds for the purpose.

Government has enacted the Criminal Law (Amendment) Act, 2013 (No. 13 of 2013) to revise the provisions relating to rape.